

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 18th day of OCTOBER 2007

Original Application No. 1020 of 2007

Hon'ble Mr. Justice Khem Karan, Vice-Chairman

Karunakar Dixit, S/o late Sri Anil Kumar Dixit, R/o Village Nawgawan, Tehsil - Badhuna, Distt: Auraiya.

. . . .Applicant

By Adv: Sri S.K. Pandey

V E R S U S

1. Union of India through Secretary, Ministry of Post and Telegraph, Govt. of India, New Delhi.
2. Chief Post Master General, UP Circle, Lucknow.
3. Post Master General, Arga Region, Distt: Agra.
4. Superintendent of Post Offices, Etawah Postal Division, Distt: Etawah.

. . . .Respondents

By Adv: Sri S. Singh

O R D E R

The applicant has prayed for directing the respondent No. 3 to dispose of his representation dated 09.08.2007 regarding his compassionate appointment under dying in harness rules.

2. He says that his father late Sri A.K. Dixit was serving with the respondents as clerk and he died on 16.04.2005, while still in service. He alleges that his mother represented on 19.12.2005 ^{to} before respondent No. 2 for giving appointment to the applicant ^{for} for



(3)

compassionate grounds, Repeated reminders were allegedly given, but nothing has been done so far.

3. Parities counsel have agreed that this OA may be disposed of at the admission stage with suitable direction to respondent No. 3 to take early decision on the request of applicant for compassionate appointment under dying in harness rules.

4. So this OA is finally disposed of with direction to respondent No. 3 to consider and dispose of the applicant's request for compassionate appointment under dying in harness rules in accordance with relevant rules and guidelines on the subject, within a period of 04 months from the date of communication of a certified copy of this order. No cost.

[Handwritten Signature]
18.10.07

Vice-Chairman

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